

" ITEM NO.9

COURT NO.13

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal No(s). 1114-1116/2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR

Appellant(s)

VERSUS

S.P. SHARMA, CJM, KUSHINAGAR

Respondent(s)

(with appln. (s) for c/delay in filing petition of appeal and exemption from filing c/c of the impugned judgment and exemption from filing O.T. and stay and office report)

Date : 07/09/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. Ravindra S. Garia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.
Issue notice returnable within six weeks.
In the meantime, there shall be stay of operation only
of the sentence of imprisonment.

(Rajni Mukhi)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.09.07
16:58:11 IST
Reason: